

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 803 of 2020

IN THE MATTER OF:

Mr. C. E. Fernandes

...Appellant

Versus

**Mr. Naveen Sood, Resolution Professional for
GEI Industrial Systems Ltd.**

...Respondent

Present: For Appellant : Mr. Davesh Bhatia, Advocate

O R D E R
(Through Virtual Mode)

21.09.2020 The issue raised in this appeal is that the resolution applicant was directed to approach 'Committee of Creditors' for determination of status of the 'Corporate Debtor' as an MSME in terms of order dated 5th March, 2020 but overlooking the same application was filed for pushing the Corporate Debtor into liquidation which is pending for consideration before the Adjudicating Authority. Learned counsel for the Appellant submits that the resolution applicant is an MSME.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

Till the next date of hearing the Adjudicating Authority will not pass any order of liquidation.

List the appeal 'for Admission (After Notice)' on **15th October, 2020**.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc/